

(2012) 12 SHI CK 0079

High Court of Himachal Pradesh

Case No: CWP No"s. 934 and 9650 of 2012

Malkiat Singh

APPELLANT

Vs

State of Himachal

Pradesh,

Engineer-in-Chief,

Irrigation and Public

Health, US Club,

Shimla-1, Executive

Engineer, Flood Control

RESPONDENT

Division, Gagret, Una,

District Una, Himachal

Pradesh and Moti Lal

 Moti Lal Sharma

Vs State of Himachal

Pradesh and Others

Date of Decision: Dec. 19, 2012

Hon'ble Judges: Rajiv Sharma, J

Bench: Single Bench

Advocate: Onkar Jairath in CWP No. 934 of 2012 and Mr. Rakesh Kumar Dogra in CWP No. 9650 of 2012, for the Appellant; Onkar Jairath, Advocate for Respondent No. 4 in CWP No. 9650 of 2012, Mr. Vikas Rathore, Dy. A.G. for the State and Mr. Rakesh Kumar Dogra, Advocate, in CWP No. 934 of 2012, for the Respondent

Judgement

Rajiv Sharma, Judge

CWP No. 9650 of 2012

1. The petitioner has been transferred from Gagret to Chamba. He has already joined his duties at Chamba. Mr. Rakesh Kumar Dogra, Advocate, submits that one post of Draughtsman is lying vacant at Bilaspur. If that be so, it is open to the petitioner to make a representation before the competent authority for being posted him at Bilaspur.

Accordingly, the writ petition is disposed of with a direction to the petitioner to make a representation before the competent authority within a period of two weeks and thereafter, the competent authority shall consider and pass appropriate orders on the representation made by the petitioner, if the post is lying vacant at Bilaspur. Pending application(s), if any also stands disposed of.

CWP No. 934 of 2012

The petitioner has been adjusted at Gagret, District Una. In view of this, the petition is rendered infructuous, so also the pending application(s), if any.